

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
SINGLE BENCH, CHENNAI**

**Application No. CA/70/(IB)/2017 in CP/473/IB/2017**

R.Venkatakrishnan,  
Liquidator,  
1/4, Rangas, Fourth Main Road, R.A.Puram,  
Chennai-600 028

....Liquidator

In the matter of

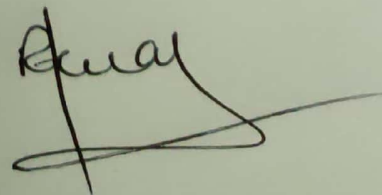
Auro Mira Energy Company Private Limited – In Liquidation  
(CIN: U40107TN2007PTC064486)  
Room No.25, Doran Complex,  
First Floor, 37, Damodaran Street,  
T.Nagar, Chennai- 600017

.....In Liquidation

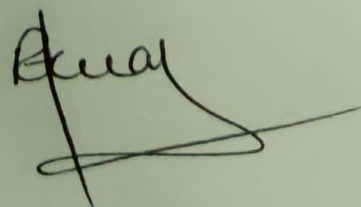
**Revised Submission of list of Stakeholders under Chapter IV of  
Insolvency and Bankruptcy Code, 2016**

I, R. Venkatakrishnan (IBBI/IPA-001/IP-P00115/2017-18/10250), son of  
K. Ramakrishnan, Hindu, Aged about 60 years, Insolvency Resolution  
Professional, having office at Rangas, 1/4, Fourth Main Road, R.A.Puram,  
Chennai-600 028 do hereby submits the following

1. I was the Resolution Professional for M/s Auro Mira Energy  
Company Private Limited which was under CIRP as per Order  
dated 19.06.2017 the period, stipulated under Section 12 of the  
Insolvency Code 2016, was completed on 18.12.2017.



2. As there were no viable Resolution Plan during the period of Corporate Insolvency Resolution Process, a Resolution for liquidation was passed in the 4th Meeting of CoC held on 06/12/2017. However the Resolution could not be passed due the minimum voting of 75% as envisaged in Section 21(8) was not obtained.
3. Considering the timelines I hereby had requested the Adjudicating authority to order for liquidation considering that there were no viable Resolution, and got it approved vide Order No.CA/70/(IB)/2017 dated 04.01.2018 and I was appointed as a Liquidator in the above said order.
4. Based on the above order, I have issued Public Announcement as per Regulation 12 and Form B of Schedule II of the IBC, 2016 on 13.01.2018 stating therein the Corporate Debtor is in liquidation and the claims were received.
5. Based on the claims received from the stakeholders pursuant to the advertisement, a Submission of list of Stakeholders under Chapter IV of Insolvency and Bankruptcy Code, 2016 was made to this Honourable National Company Law Tribunal.
6. I had submitted the report of the Stakeholders report and filed the same before this Honourable Tribunal on 21/03/2018.
7. However, during the process of collation the claims were not captured correctly in the report. This was an inadvertent error and observed during the subsequent verification.

A handwritten signature in black ink, appearing to read 'Arun', with a long horizontal stroke extending to the right.

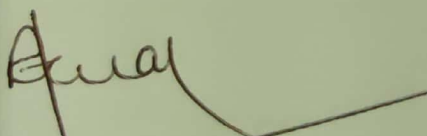
8. The revised list of Claims in Form D as per Regulation 20 of the Schedule II of the Insolvency and Bankruptcy Code, 2016 are as follows

<b>S No</b>	<b>Financial Creditors</b>	<b>Amount in Rs.</b>
1	Phoenix ARC	56,70,88,995
2	IDBI Bank	69,02,11,516
3	Bank of India	65,95,37,284
<b>Total</b>		<b>1,91,68,37,795</b>

9. I hereby request this honourable to kindly take on record this Revised Submission of list of Stakeholders under Chapter IV of Insolvency and Bankruptcy Code, 2016.

10. I further crave the indulgence of this Honourable Tribunal for the inadvertent error in the capturing of the data relating to the Corporate Insolvency Resolution Process and not that of the liquidation.

**Dated at Chennai on this the 31<sup>st</sup> Day of July, 2019**

  
**R Venkatakrisnan**  
**Liquidator**